NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

31. CP 32/2017

CORAM:
SHRI ANIL RAJ CHELLAN **SHRI KULDIP KUMAR KAREER**
HON'BLE MEMBER (T) **HON'BLE MEMBER (J)**

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.07.2024

NAME OF THE PARTIES:- **Abhay Madhukar Parulekar**
V/s
SLN Pharmachem Pvt. Ltd.

Section: 241-242, 244 and 246 of the Companies Act, 2013

ORDER

PCS, Nithish Bangera appeared on behalf of the Petitioner. Counsel for the Petitioner states at bar that the Respondent no. 2 has already died and a copy of the death certificate has been shown to the bench, therefore, Petitioner seeks withdrawal of the present Company Petition. In view of the statement made by the Counsel for the Petitioner, **CP 32 of 2017** stands **closed** as **withdrawn.** No order as to cost. The file be closed and consigned.

All connected IAs/CAs/MAs with the present Company Petition, if any, shall also stand disposed of having rendered infructuous in terms of the above order.

Sd/- **Sd/-**
ANIL RAJ CHELLAN **KULDIP KUMAR KAREER**
Member (Technical) **Member (Judicial)**
ANKIT